

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2012

Sub: Miscellaneous petition Under Regulation 44 of Chapter 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for relaxation of provisions in regard to Additional Capitalization from the date of commercial Operation up to the cut -off date for determination of Tariff of Bhilai Expansion Power Plant (2X250 MW) and also for exercise of inherent powers to do substantial justice.

Date of Hearing : 12.3.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : NTPC-SAIL Power Company Limited (NSPCL)

Respondent : Electricity Department, UT and Dadra & Nagar Haveli & Ors.

Parties present : Shri Abhinav Jindal, NSPCL
Shri S.D. Jha, NSPCL
Shri Arvind Banerjee, NSPCL
Shri Sakesh Kumar, Advocate Dada & Nagar Haveli
Shri Parikshet Sirohi, Advocate Dada & Nagar Haveli

Record of Proceedings

Due to paucity of time, the hearing of the above mentioned petition could not be taken up. Accordingly, the matter is adjourned.

2. The Petition shall be listed for hearing on 16.4.2013.

By order of the Commission

**-Sd-
(T. Rout)
Joint Chief Legal**